



\$~16 to 18

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **ITA 119/2023**

+ **ITA 121/2023**

+ **ITA 122/2023**

PR. COMMISSIONER OF INCOME TAX-7 Appellant
Through: Mr Puneet Rai, Sr. Standing Counsel.

versus

SUMITOMO CORPORATION INDIA PVT. LTD. Respondent
Through: Mr C.S. Aggarwal, Sr. Advocate with
Mr Prakash Kumar and Mr Uma
Shankar, Advocates.

CORAM:

HON'BLE MR JUSTICE RAJIV SHAKDHER

HON'BLE MS JUSTICE TARA VITASTA GANJU

ORDER

% **03.03.2023**

[Physical Hearing/Hybrid Hearing (as per request)]

CM APPL.10172/2023 in ITA 119/2023

CM APPL.10176/2023 in ITA 121/2023

CM APPL.10178/2023 in ITA 122/2023

1. Allowed, subject to just exceptions.

ITA 119/2023 and CM APPL. 10173/2023[Application filed on behalf of
the appellant seeking condonation of delay of 214 days in filing the
appeal]

ITA 121/2023 and CM APPL. 10177/2023[Application filed on behalf of
the appellant seeking condonation of delay of 214 days in filing the
appeal]

ITA 122/2023 and CM APPL. 10179/2023[Application filed on behalf of
the appellant seeking condonation of delay of 182 days in re-filing the
appeal]



2. At the request of counsel for the parties, list the appeals on 03.05.2023 at 03.00 P.M. along with connected appeals i.e., ITA 22/2023 and ITA 23/2023.

RAJIV SHAKDHER, J

TARA VITASTA GANJU, J

MARCH 3, 2023 / tr

[Click here to check corrigendum, if any](#)

ITA 119/2023 & connected appeals

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